

1	2	3	4
3	Vehicles:		
	Jeeps-16	Rs.4 lakhs	64.00
	Motor Cycles-24	Rs.0.60 lakhs	14.40
4	Lum-sum assistance for 8 PS	Rs.10 lakhs per PS	80.00
	TOTAL :		4356.00

For further strengthening the coastal security, all the coastal State and Union Territories, including Kerala, are carrying out the exercise of vulnerability/gap analysis jointly with Coast Guard, to firm up their additional requirements, in respect of coastal police stations, vehicles, boats etc., for formulation of Phase-II of the Coastal Security Scheme for further approval of the Government of India.

The supply of interceptor boats has started. One 12 Ton boat was allocated to Kerala from the first batch of supply; the State has taken delivery of the same on 11th July, 2009.

#### Implementation of Assam Accord

1268. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Union Government had fulfilled all its obligation as committed through the Assam Accord 1985;

(b) if so, status about each of the obligation fulfilled till May 2009 and to be fulfilled with specific time limit;

(c) specific promise made for the preparation of NRC during tripartite meeting held in 2005 and its status till May 2009; and

(d) if not, the reasons for delay and target set?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Action has been taken to implement all the provisions of the Assam Accord. Certain provisions of the Accord e.g. measures to prevent infiltration and speedy all around economic development of Assam etc are of continuous nature and therefore need to be monitored regularly. The present status indicating clause-wise Implementation of Accord is given in the Statement (See below).

(c) and (d) The Government of Assam has initiated steps for updating of the National Register of Citizens (NRC) 1951 on the basis of the relevant records. The Central Government has also provided a sum of Rs. 3.02 crore to the Government of Assam for computerization of the relevant records. The issue of incorporating the draft modalities submitted by Government of Assam for updating of NRC in January 2009, in the relevant Rules is under examination.

***Statement***

*Clause-wise implementation status of the Assam Accord*

**Clause-5 - Foreigners Issue:**

- (i) The Citizenship Act, 1955, (Citizenship Rules, 1956 and the Foreigners Tribunals) Order, 1964, were amended.
- (ii) Special Registration Officers have been appointed for registration of persons detected as foreigners who entered Assam between 1.1.1966 to 24.3.71.
- (iii) A total of 3153 including 1280 additional posts, sanctioned under Prevention of Infiltration of Foreigners (PIF) scheme to assist State Government and Border Security Force (BSF) in detection and deportation of foreigners/illegal migrants and act as a second line of defence.
- (iv) Thirty-two Foreigners Tribunals have been constituted in the State of Assam under the provisions of Foreigners Act, 1946 for detection of illegal migrants/foreigners. As per available information, (as on 31.3.2009) a total of 30,944 persons have been declared as foreigners in the pre-1971 stream and 2,581 persons in the post-1971 stream till March, 2009.

**Clause 6 & 7 - Safeguards and Economic Development:**

- (i) A Cultural Centre called the Srimanta Sankaradeva Kalashetra Complex has been established.
- (ii) Sri Jyoti Chitran (Film) Studio at Guwahati has been modernized. Additional Rs.10 crore has been sanctioned for further expansion/modernization of the Institute in the financial year 2006-07.
- (iii) The Government of Assam has constituted a Committee of Ministers in October 2006 to examine all issues relating to the implementation of Clause 6 of the Assam Accord. The Committee is yet to submit its report.
- (iv) Numaligarh Refinery was set up at a cost of nearly Rs.2,500 crores.
- (v) Two Central Universities, one at Tejpur, and the other at Silchar, have been set up.
- (vi) An IIT has been set up at Guwahati.
- (vii) Kathalguri Power Project (60 MW) has been commissioned.
- (viii) Work for implementation of Assam Gas Cracker Project and Bogibeel rail-cum road project have started.

**Clause 8 to 14 - Other Issues:**

- (i) The power to issue citizenship certificates now vests only with the Central Government.
- (ii) As on 30.6.2009 out of 3286.87 KM fencing sanctioned along Indo-Bangladesh border, 2655 KM of order fence has been completed. In Assam sector, out of 223 KM (Phase I & II) of

sanctioned fencing along Indo-Bangladesh border, 219 KM has been completed. Since the fencing erected under Phase-I had outlived its life, therefore, it is being replaced with a composite type fencing.

- (iii) Ex-gratia payment was made to the next of kin of persons killed in the course of the agitation.
- (iv) Disciplinary cases against employees in connection with the agitation were reviewed.
- (v) In the matter of recruitment, orders were issued by the Central Government for relaxation in upper age limit upto a maximum of six years in the case of candidates who had ordinarily resided in the State of Assam during the period 1.1.1980 to 15.8.1985.
- (vi) NSA detainees detained in connection with agitation were released.

#### **Schemes for Welfare of Beedi Workers**

1269. SHRI SABIR ALI:

SHRI MOHAMMED ADEEB:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the details of the cases received by the Welfare Commissioner for beedi workers at Allahabad under different schemes for the welfare of beedi workers during the last three years and the current year so far;

(b) the details of the cases approved and the amount sanctioned;

(c) the details of the cases rejected alongwith the reasons therefor; and

(d) the details of the cases still pending the steps being taken to simplify the procedure?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (d) The details of the cases received, approved and amount sanctioned, rejected alongwith the reasons therefor, and cases pending are given in the Statement.

#### **Statement**

##### *Maternity benefit scheme for female beedi workers*

Year	Cases received	Cases approved	Amount sanctioned	Cases rejected	Reasons for rejection	Cases pending
2006-2007	359	348	348000	11	(i) Identity card of male	nil
2007-2008	310	301	301000	09	beedi worker.	nil
2008-2009	365	349	349000	16	(ii) Six month not completed of issue of I. Card	nil
2009-2010 (Upto May, 2009)	nil	30	30000	nil	(iii) 3rd child.	nil